CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

O.A.No.8/2019 & M.A.No.2/2019

Dated Friday, the 04th day of January, 2019 PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

1.A.Venkataramanan, Plot No.100, Flat G-1, Krishna Nagar 4th Main Road, Sri Krishna Sampoorna Nilayam, Perumbakam, Chennai 600 100.

2.M.Sankaravelu, No.32, 5th Street, DAE Township, Kalpakkam, Kanchipuram District 603 102.

... Applicants

By Advocate M/s S.T. Varadarajulu

Vs.

1.Union of India, The Secretary, Department of Atomic Energy, CSM Marg, Anusakthi Bhavan, Mumbai 400 001.

2.The Director, Indira Gandhi Centre for Atomic Research, Department of Atomic Energy, Kalpakkam 603 102.

3.Assistant Administrative Officer, Indira Gandhi Centre for Atomic Research, Department of Atomic Energy, Kalpakkam 603 102.

...Respondents

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

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Heard. M.A.No.2/2019 filed by the applicants to join together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To quash the order No.IGCAR/PF/A-12024/2017-R/ dated 14.11.2017 of the 3rd respondent and consequently direct the respondent to revise the pay of the applicants by giving one increment on 01.07.2011 and calculate arrears for the revision of pay and pass such other order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

- 2. It is submitted that the applicant made Annexure A-16 & A-17 representations dated 15.06.2018 & 21.06.2018 to the competent authority for revision of pay, which is still pending for consideration. Accordingly, the applicants would be satisfied if the competent authority is directed to consider their representations and pass appropriate orders within the time limit to be set by this Tribunal preferably before the conduct of the DPC.
- 3. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents.
- 4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the Annexure A-16 & A-17 representations of the applicants dated 15.06.2018 & 21.06.2018 in

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accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P.MADHAVAN) MEMBER(J) (R.RAMANUJAM) MEMBER (A)

04.01.2019

M.T.